

ITEM NO.5

COURT NO.15

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 29953/2025

[Arising out of impugned final judgment and order dated 21-04-2025 in WRIT-A No. 1000038/2009 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

CHANDRA PRAKASH GUPTA & ORS.

Petitioner(s)

VERSUS

SHANTI DEVI (DEAD) THROUGH LR

Respondent(s)

FOR ADMISSION

IA No. 176980/2025 - APPLICATION FOR SUBSTITUTION

IA No. 176981/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS

IA No. 176979/2025 - EXEMPTION FROM FILING O.T.

IA No. 176978/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

Date : 01-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Shri Narayan Shukla, Adv.  
Mr. Gaurav Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Application for condonation of delay bearing I.A. No. 176981 of 2025 is allowed.

2. Issue notice.

3. List on 08.09.2025.

(VARSHA MENDIRATTA)  
COURT MASTER (SH)

(ANJALI PANWAR)  
COURT MASTER (NSH)